

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of September, 2024**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
5.9.2024 Thursday At 10.30 AM Miscellaneous Petitions	1.	89/MP/2024	POSOCO	Petition for approval of additional Human Resource (HR) Requirement of NLDC and RLDCs for the control period 2024-29 under Regulation 24 (9) of Central Electricity Regulatory Commission (RLDC Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019
	2.	224/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1175 MW Wind Power projects (Tranche-XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India as amended from time to time.
	3.	268/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Solar Hybrid Power Projects (Tranche-VIII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
	4.	255/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1500 MW Solar Power Projects (Tranche XIII) connected to theatre-State Transmissions System (ISTS) and selected through competitive bidding process as per the guidelines dated of the Ministry of Power, Government of India as amended from time to time.
	5.	274/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1500 MW ISTS-connected Solar PV Power Projects (Solar-1) Anywhere in India under Tariff-Based Competitive Bidding.
	6.	222/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	7.	88/AT/2024	NTPC	Petition under section 63 of the electricity act, 2003 for adoption of tariff of 1500 mw solar power projects connected to the inter-state transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 28.07.2023 of the ministry of power, government of India as amended from time to time and interpreted and modified by the central government vide subsequent communication/notifications.
	8.	168/TL/2024	KPS2TL	Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for the grant of a separate transmission licence to POWERGRID KPS2 Transmission System Limited for "Inter connection of RE developer's Dedicated Transmission Line at Khavda Pooling station-2 (KPS-2)" under "Regulated Tariff Mechanism" (RTM) mode".
	9.	229/TL/2024	NERESXVI	Application under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking grant of transmission licence to NERES XVI Power Transmission Limited.
	10.	372/MP/2022	SESPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the

		alongwith I.A.No.71/2024		Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee( Interlocutory application for interim reliefs) (Re- hearing).
	11.	346/MP/2020 alongwith I.a.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions (Interlocutory application for directions) (Re-hearing).
	12.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (Re-hearing).
9.9.2024 Monday At 10.30 A.M. Miscellaneous Petitions	1.	296/MP/2024 alongwith I.A.No.72/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.06.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations (Interlocutory application of interim directions) ( <i>On admission</i> )
	2.	297/MP/2024 alongwith I.a.No.73/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 07.05.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations (Interlocutory application of interim directions) ( <i>On admission</i> )
	3.	243/MP/2024 alongwith I.A.No.58/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003, seeking for quashing/ setting-aside of the bill/ invoice dated 12.03.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e., Adani Wind Energy Kutchh One Limited, amongst other reliefs (Interlocutory application of interim directions) ( <i>On admission</i> ).
	4.	158/MP/2023	DMTCL	Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 for recovery of deemed transmission charges from the date of Deemed Commercial Operation being 31.3.2017 up to 15.4.2017 of 2 x 500 MVA, 400/220kV Darbhanga sub-station And Muzaffarpur-Darbhanga 400kV D/C line with triple snowbird forming part of the Eastern Region System Strengthening Scheme-VI established under tariff based competitive bidding, which remained unrecovered due to non-availability of 220 kV Downstream transmission Network developed by Bihar State Power Transmission Company Limited (Re-hearing).
	5.	216/MP/2023	JUSNL	Petition invoking Section 79 (1) (c), Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to restrain CTUIL from raising further monthly bilateral bills for transmission charges raised on JUSNL(Re-hearing).
	6.	205/MP/2022	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC

			charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013 (Re-hearing).
7.	342/MP/2023 alongwith I.A.Nos.93/2023 and 42/2024	VL	Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400 kV Vedanta- Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 kV Vedanta Sundargarh D/C transmission line(Interlocutory application for urgent listing and seeking liberty to claims certain reliefs subsequently) (Part Heard)
8.	361/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
9.	362/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in KTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
10.	173/MP/2024	AEL	Petition under Section 17(3) of the Electricity Act, 2003 read with Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations,2020.
11.	26/MP/2024 alongwith I.A.No.65/2024	SIROPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking declaration of Change in Law and entitlement of compensation for the Change in Law under the Power Purchase Agreement and for appropriate directions (Interlocutory application for amendments in the prayer) (Received by Remand).
12.	256/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1500 MW Solar Power Projects (Tranche XIV) connected to the Inter0State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 28.07.2023 of the Ministry of Power, Government of India.
13.	223/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1500 MW ISTS-Connected Solar PV Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects, MOP, GOI dated 28.07.2023 and its amendments thereof.
14.	226/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
15.	235/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 Wind Solar Hybrid Power Projects (Tranche- VII) connected to the Inter-State

				Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
	16.	13/MP/2021	PSITSL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.08.2015, related to Strengthening of Transmission System beyond Vemagiri (Received by Remand)
	17.	20/RP/2024	CTUIL	Petition for review of Order dated 30.04.2024 in Petition No 114/MP/2023 (On admission)
	18.	18/RP/2018	WBSEDCL	Petition for review of the Order dated 29.1.2018 in Petition No. 168/MP/2017 (Received by Remand)
	19.	327/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
	20.	288/TT/2023	OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges.
	21.	307/MP/2023 alongwith I.A.No.48/2024	Shree Cement	Petition under Section 79(1)(f) for adjudication of dispute on the issue of Payment of Interest on Delayed Payment by the Respondent (Interlocutory application for urgent listing).
17.9.2024 Tuesday At 10.30 A.M. Miscellaneous Petitions  Through Online Video Conferencing	1.	237/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff discovered through competitive bidding process regarding selection of Hybrid Power Generators for supply of 1000 MW power ISTS-connected Wind-Solar Hybrid Power Projects anywhere in India (NTPC Tranche V) on Build, Own and Operate basis.
	2.	224/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1175 MW Wind Power projects (Tranche-XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India as amended from time to time.
	3.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).
	4.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
	5.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Re-hearing).
	6.	179/MP/2016	KSKMPCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication claims towards compensation arising out of Change in law and consequential relief as per PPA dated 27.11.2013 between the Petitioner and the Respondent during the operating period (remand from APTEL) (Re-hearing).
	7.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent TANGEDCO) (Re-hearing).
	8.	344/MP/2020	RGPPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL (Re-hearing).
	9.	627/MP/2020	HPPC	Petition under Section 79 (1)© and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other



			Regulations of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations 2010 as amended by the third amendment effective 1.4.2016 and orders, for directions in regard to the levy and collection of charges and losses from the Petitioners for the 500 kv Bipole Mundra Mohindergerh HVDC transmission line along with its associated facilities (Re-hearing) .
10.	699/MP/2020	PTCIL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof (Re-hearing).
11.	52/MP/2022	NHPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Limited & Power Grid Corporation of India Limited (PGCIL) regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009 (Re-hearing).
12.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited (Re-hearing).
13.	60/MP/2022	NTPC	Petition for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2019 to 31.3.2024 (Re-hearing).
14.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs (Re-hearing).
15.	373/MP/2022	UPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change (Re-hearing).
16.	374/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff order dated 21.11.2019 in Petition No. 158/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No.1 to the Petitioner on account of delay in commissioning of its downstream transmission networks (Re-hearing).
17.	30/MP/2023	SKRPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/ revision in tariff due to a Change in Law event.
18.	243/MP/2024 alongwith I.A.No.58/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003, seeking for quashing/ setting-aside of the bill/ invoice dated 12.03.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e., Adani Wind Energy Kutchh One Limited, amongst other reliefs (Interlocutory application of interim directions).

	19.	204/MP/2023	MWDPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law on account of financial/ commercial impact of the Change in Law and increase in the rate of Goods and Services Tax from 5% to 12 % by way of Notification No. 8/2021- Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement executed with Solar Energy Corporation of India Limited.
	20.	160/MP/2015	NTPC	Petition for determination from Renewable Energy Sources Regulations for applicability of generic tariff for 50 MW Rajgarh Solar PV Station of NTPC Limited (Received by Remand from APTEL).
<b>19.9.2024</b> <b>Thursday</b> <b>At 10.30 A.M.</b> <b>Miscellaneous</b> <b>Petitions</b>  <b>Through</b> <b>Online Video</b> <b>Conferencing</b>	1.	283/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Inter-State Transmission System (ISTS) Solar PV Power Projects with 600 MW/1200 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SECI-ISTS-XV) as per the guidelines of the Government of India
	2.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee (On admission)
	3.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation (On admission)
	4.	382/MP/2023	DIL	Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for seeking correction of the error in date mentioned as 1.10.2013 instead of 1.6.2014 as Commencement Date of First Contract Year (i.e. Scheduled Delivery Date) under Schedule 8 of the PPA dated 27.11.2013 and hence bring it in alignment with Scheduled Delivery Date, which is mentioned as 1.6.2014 under Article 4 of the PPA, and accordingly grant consequential relief (On admission).
	5.	386/MP/2023	NTPC	Petition under Regulation 22 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("Tariff Regulations 2019) read with Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 (Second Amendment 2021) seeking condonation of delay of 22.5 months in declaring Commercial Operation Date of Talaipalli Coal Mine and approval of input price of coal supplied from Talaipalli Coal Mine to end use generating station i.e., Lara STPS for the period from Commercial Operation Date i.e., 1.10.2023 to 31.3.2024 (On admission).
	6.	204/MP/2024	AMPEG	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Supreme Court in WP(C) No. 838 of 2019 pursuant to this Commission's Order dated 08.03.2023 in Petition No. 245/AT/2022(On admission).
	7.	91/MP/2024	ASHL	Petition under section 79 of the Electricity Act 2003 before this Commission for (i) an in-principle approval of certain events as events of Change in Law and (ii) an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners

			and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost (On admission).
8.	105/MP/2024	SJVN	Petition under section 79 (1) (k) read with Section 63 of the Electricity Act, 2003 along with Regulation 67 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions with respect to the Bid Evaluation and Selection of Bidders in terms of the Request for Selection Documents issued by SJVN Limited for selection of RE Power Developers for Supply of 1500 MW Firm and Dispatchable Power from ISTS- Connected Renewable Energy (RE) Power Projects with Energy Storage Systems in India under Tariff-based Competitive Bidding, on Build-Own Operate (BOO) basis With Greenshoe Option of Additional capacity up to 1500 MW (On admission)
9.	106/MP/2024	HPPC	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007 (On admission).
10.	110/MP/2024	CPPA2019	Petition for revision in Methodology for estimation of electricity generated from biomass in co-generation power plant (On admission)
11.	123/MP/2024	NVVN	Petition seeking exercise of Power to Remove Difficulty under Regulation 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and under Section 178 (2) and 79 (1) (h) & (g) of the Electricity Act to remove difficulties AND amend certain provisions of the of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (On admission)
12.	143/MP/2024	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 57 & 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023(On admission).
13.	151/MP/2024	APL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 r/w Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and r/w Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of this Ld. Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017) (On admission).
14.	152/MP/2024	HPSEBL	Petition under Section 79, 66, and other Applicable Provisions of The Electricity Act, 2003 Read With Central Electricity Regulatory Commission (Terms And Conditions For Recognition and Issuance of Renewable Energy Certificate For Renewable Energy Generation) Regulations, 2010 Seeking Direction For Issuance Of Renewable Energy Certificates for the period fy 2019-20, fy 2020-21, and fy 2021-22 (On admission).
15.	155/MP/2024	EPTCL	Petition under Section 79(1)(c)(f) and (k) of the electricity act, 2003, seeking an extension of time for compliance with this commission' directions dated 23.11.2023(On admission).
16.	158/MP/2024	GUVNL	Petition under Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 in regard to disputes related to recovery of money by the Respondent in regard to rebate claimed by the Petitioner for the month of April 2018 in relation to Power Purchase Agreement dated 22.09.2005 (TAPS 3 & 4) and 16.12.2008 (TAPS 1 & 2) (On admission).
17.	189/MP/2024	BEPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 (EA, 2003/Act) read with Chapter IV of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (COB Regulations) and Article 17 of the Tripartite Power Purchase Agreement dated 25.11.2021 executed between the Petitioner, Rewa

			Ultra Mega Solar Limited (RUMSL) and The President of India through West Central Railways (West Railways) and Tripartite Power Purchase Agreement dated 25.11.2021 executed between the Petitioner, RUMSL and the Madhya Pradesh Power Management Company Limited (MPPMCL) (collectively referred to as the PPAs) seeking an appropriate adjustment/compensation to offset financial/commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12%/18% by way of Notification No. 8/2021- Central Tax (Rate) and Notification No. 8/2021- Integrated Tax (Rate) dated 30.09.2021 as a Change in Law Event, and consequently devise an appropriate mechanism for compensation to the Petitioner alongwith carrying costs and interest on carrying cost (On admission).
18.	197/MP/2024	E&P Deptt. GoS	Petition under Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking for the relaxation of Regulation 17.1(iii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (On admission)
19.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim reliefs) (On admission).
20.	301/MP/2024	MBPL	Petition under Section 79 of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, for directions to Haryana Power Purchase Centre to pay Change in Law compensation along-with Carrying Cost in terms of Order dated 20.01.2024 in Petition No. 242/MP/2023 (On admission).
21.	304/MP/2024 alongwith I.A.Nos.74 &75/2024	TPL	Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantees. account of force majeure events and seeking consequent relief thereto(On admission).
22.	305/MP/2024 alongwith I.A.No. 76/2024	S1EPL	Petition under Section 79 & 94 of the Electricity Act, 2003 read with applicable provisions of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 alongwith Regulations 65-69 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2023 seeking humble indulgence of this Commission concerning the Limited directions issued vide the Order dated 21.4.2024 in Petition No. 291/MP/2023 read with order dated 4.5.2024 in Diary No. 230/2024 in Petition No. 291/MP/2023 in relation to achieving the Financial Closure and schedule Commissioning of the Gadag 300 MW project and consequentially seek extension of time for compliance with limited directions( Interlocutory application for directions) (On admission).
23.	306/MP/2024 alongwith I.A.No. 77/2024	S1EPL	Petition under Section 79 & 94 of the Electricity Act, 2003 read with applicable provisions of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 alongwith Regulations 65-69 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff)



				Regulations, 2023 seeking humble indulgence of this Commission concerning the Limited directions issued vide the Order dated 21.4.2024 in Petition No. 292/MP/2023 read with order dated 4.5.2024 in Diary No. 231/2024 in Petition No. 292/MP/2023 in relation to achieving the Financial Closure and schedule Commissioning of the Kappol 300 MW project and consequentially seek extension of time for compliance with limited directions Interlocutory application for directions) (On admission).
	24.	129/MP/2024	EID Parry	Petition under sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking enforcement/ execution/ implementation of the Judgement dated 30.10.2023 in Petition No. 230/MP of 2022.
	25.	236/MP/2017	DVC	Petition against the decision of MPPMCL for unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL (Received by Remand from APTEL for appointment of Arbitrator).
	26.	78/MP/2018	DVC	Petition for unilateral Surrender of 400 MW Power by MPPMCL from MTPS & CTPS of DVC in violation of provision of PPA (Received by Remand from APTEL for appointment of Arbitrator).
26.9.2024 Thursday At 10.30 A.M. Miscellaneous/ Review Petitions	1.	309/MP/2024	LAPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.03.2024, raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 08.03.2019 passed by this Commission in Petition No. 92/MP/2015(On admission).
	2.	263/MP/2024	DIL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with Addendum No. 1 dated 20.12.2013, as well as the Order of this Commission dated 13.8.2021 in Petition No. 06/SM/2021 and Order dated 08.01.2024 in Petition No. 261/MP/2022, seeking approval of the final Capital Cost of the De-NOx System and the Auxiliaries and determination of the Supplementary Tariff on account of the same (On admission).
	3.	298/TD/2024	CleanMax Fusion	Petition for Grant of Category V License for inter-state trading in electricity in all the States and Union Territories of India under Regulation 6(1) of Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of trading license and other related matters) Regulations, 2020 and the Electricity Act, 2003
	4.	222/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	5.	233/TL/2024	KIVPTL	Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khavda IV – E2 Power Transmission Limited.
	6.	187/MP/2022	Powerica	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambhaliya Transco Ltd. and Powerica Ltd.; and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Ltd. and Powerica Ltd. seeking directions to JKTL/CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioners Project (Re-hearing).
	7.	38/MP/2023	HPPTCL	Petition for approval of Central Electricity Regulatory Commission (hereinafter referred to as CERC) for inclusion of 400/220/66 kV GIS Pooling Sub-Station Wangtoo (Sherpa Colony) of H.P. Power Transmission

			Corporation Limited under PoC mechanism for recovery of transmission charges under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (Re-hearing).
8.	102/MP/2023	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited 1,320 MW Power Project located in Haryana. (Re-hearing).
9.	263/MP/2023	APL	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration that no State Transmission Charges and Losses can be imposed upon the Petitioner towards the supply of power to the M/s MPSEZ Utilities Limited, amongst other reliefs (Re-hearing).
10.	27/MP/2024	GUVNL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes in relation to the Change in Law claims of Adani Power Limited in terms of the Power Purchase Agreement dated 2.2.2007 read with Supplemental Power Purchase Agreement dated 5.12.2018 and consequential reliefs (Re-hearing).
11.	148/MP/2024	HPX	Petition under Section 66 of the Electricity Act read with Regulation 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set out under Regulation 17 of the said Regulations (Re-hearing).
12.	342/MP/2023 alongwith I.A.Nos.93/2023 and 42/2024	VL	Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400 kV Vedanta- Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 kV Vedanta Sundargarh D/C transmission line (Interlocutory application for urgent listing and seeking liberty to claims certain reliefs subsequently) (Part Heard)
13.	345/MP/2022	AHEJ1L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 x 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
14.	6/MP/2024	HPPC	Petition seeking recovery of the impact amounting to Rs. 47,59,05,435/- along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty.
15.	7/MP/2024	HPPC	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of abolition of Safeguard Duty w.e.f. 30.7.2021 as a Change in Law event and seeking compensation amounting to Rs. 10,66,04,790.8 along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty.
16.	319/MP/2023	NGEL	Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter- State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the CERC (Deviation Settlement Mechanism and related

				matters) Regulations, 2022.
	17.	15/RP/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024 (On admission) .
	18.	16/RP/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024(On admission).
	19.	21/RP/2024	KRTL	Petition for review of the Order dated 5.4.2024 in Petition No. 54/MP/2024(On admission).
	20.	22/RP/2024	PSPCL	Petition for review of order dated 31.3.2024 in Petition No. 96/GT/2020.
	21.	23/RP/2024	NTPC	Petition for review of order dated 16.4.2024 in Petition No. 450/GT/2020.
	22.	7/RP/2024	GMRETL	Petition for review of the order dated 8.1.2024 in Petition No. 114/MP/2019.
27.9.2024 Friday At 10.30 A.M. Misc./ /Review Petitions	1.	301/MP/2024	MBPL	Petition under Section 79 of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, for directions to Haryana Power Purchase Centre to pay Change in Law compensation along-with Carrying Cost in terms of Order dated 20.01.2024 in Petition No. 242/MP/2023 (On admission).
	2.	270/MP/2024 alongwith I.A.No's 61 &62/2024	LKPL	Petition under Section 79, including Section 79 (1)(c) of the Electricity Act 2003 read with Regulation 41 and 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking directions upon the Central Transmission Utility of India Limited to grant/ issue GNA to the Petitioner by deferring the furnishing of Conn-BG till 30.06.2025( Interlocutory application for urgent listing and interim reliefs) (On admission).
	3.	236/MP/2017	DVC	Petition against the decision of MPPMCL for unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL (Received by Remand from APTEL for appointment of Arbitrator).
	4.	78/MP/2018	DVC	Petition for unilateral Surrender of 400 MW Power by MPPMCL from MTPS & CTPS of DVC in violation of provision of PPA (Received by Remand from APTEL for appointment of Arbitrator).
	5.	262/TL/2023	JSWHEL	Application for transmission licence in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	6.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.6.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003
	7.	163/MP/2023	ONGCTPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 26, 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Regulation 111, 112 and 113 of the CERC (Conduct of Business) Regulations, 1999 seeking approval of the additional capital expenditure for Compressor Enhancement Package for the 726.6 (2 x 363.3) MW Combined Cycle Gas Based Palatana Power Project of ONGC Tripura Power Company Limited.
	8.	125/MP/2024	NDMC	Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019--Interlocutory Application seeking interim order staying the demand raised by the Respondent NTPC vide invoice dated 22.12.2023 and restrain the Respondent from raising invoices on the Petitioner/ Applicant in rests of Dadri-I Plant for the period from 1.12.2020 onwards (Received by remand).
	9.	192/MP/2023 alongwith I.A. Nos. 76 &83/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of

			applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre- condition for continuing its connectivity, then the same be permitted alongwith T-GNARE (Interlocutory application for interim reliefs and amendments of the Petition).
10.	161/MP/2023	LBTL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
11.	345/MP/2023 alongwith I.A.No.86/2023	WKTL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 06.01.2016 (Interlocutory application for interim reliefs)
12.	89/MP/2024	POSOCO	Petition for approval of additional Human Resource (HR) Requirement of NLDC and RLDCs for the control period 2024-29 under Regulation 24 (9) of Central Electricity Regulatory Commission (RLDC Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019
13.	320/TT/2023	DVC	Petition for approval of tariff for New T&D Element namely - (a) 220 kV DSTPS Sub-Station along with D/C LILO Lines to DSTPS , (b) 220 kV Transmission Line [210 KM S/C MTPS-Ramgarh Line] , (c) 220 kV Transmission Line [230 KM S/C MTPS-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end], and (d) 220 kV Transmission Line [95 KM S/C Ramgarh-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end].
14.	9/RP/2015	NLCIL	Petition for review of the Order dated 7.5.2015 in Petition No.68/MP/2013(Remand matter).
15.	17/RP/2024	RVPNL	Petition for review of the Order dated 14.3.2024 in Petition No. 161/TT/2021.
16.	19/RP/2024	RVPNL	Petition for review of the Order dated 20.3.2024 in Petition No. 212/TT/2022.
17.	24/RP/2024	NTPC	Petition for review of order dated 24.4.2024 in Petition No. 563/GT/2020.
18.	25/RP/2024	NTPC	Petition for review of order dated 19.5.2024 in Petition No. 387/GT/2020.
19.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.4.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund.
20.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
21.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
22.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
23.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
24.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and



				directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	25.	117/MP/2023 alongwith I.A.No.79/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the Power Purchase Agreement dated 22.4.2007(Interlocutory application to bring on record subsequent facts on record and seeking additional reliefs).
	26.	92/MP/2023 alongwith I.A.No.24/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022 ( Interlocutory application for interim reliefs).
	27.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitaran Nigam Limited, Jaipur Vidyut Vitaran Limited & Jodhpur Vidyut Vitaran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.
30.9.2024 Monday At 10.30 A.M. Miscellaneous/ Tariff Petitions	1.	349/MP/2024 alongwith I.a.Nos.84 &85/2024	KSKMPCL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003, for adjudication of disputes pertaining to the Scheduled Delivery Date (SDD) and illegal recovery of Liquidated Damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 27.11.2013(Interlocutory application for urgent listing and interim reliefs) ( <i>On admission</i> ).
	2.	350/MP/2024	IPCL	Petition under Section 79(1) (c), 79(1)(f), of the Electricity Act, 2003 read with Regulation 41, 42, 44 of the Central Electricity Regulatory Commission ("CERC") (Connectivity and General Network Access to the inter-State Transmission System), Regulations, 2022 & amendments thereof read with clause 65 of the CERC Conduct of Business Regulations, 2023 seeking deferment of effective date of General Network Access (GNA) of 100 MW; alternatively seeking additional 100 MW GNA through the intra-State Transmission System of State Transmission utility connected to the ISTS till the completion of the commissioning of the overhead line by the petitioner ( <i>On admission</i> ).
	3.	235/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 Wind Solar Hybrid Power Projects (Tranche- VII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
	4.	308/MP/2023 alongwith I.A.Nos.77,78,95 &96/2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges (Interlocutory application for filing documents and interim relief, modification of order and mediations).
	5.	100/MP/2021 alongwith I.A.No.94/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018 (Interlocutory application for Mediations)
	6.	102/MP/2021 aongwith I.A.No.97/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated

			10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017 (Interlocutory application for Mediations).
7.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with article 12.4 of the PPA dated 06.09.2018
8.	20/MP/2024	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113, and 119 of the Conduct of Business Regulations, 1999 for the execution of order dated 01.11.2019 read with order dated 27.01.2022 passed by this Hon'ble Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under order dated 1.11.2019 read with order dated 27.01.2022 in Petition No. 298/MP/2018.
9.	357/MP/2023	KSEBL	Petition under Section 79 (1)(a) and 79(1)(f) of the Electricity Act, 2003 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
10.	131/MP/2024	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/ Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges (Part Heard).
11.	256/MP/2023	LVPTL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 23.04.2019 executed between Lakadia-Vadodara Transmission Project Limited/Petitioner and its Long-Term Transmission Customers and Sections 61 and 63 of the Electricity Act, 2003 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges (Part Heard) .
12.	66/GT/2024	NTPC	Petition for determination of project specific levelized tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
13.	264/GT/2021	KBUNL	Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019
14.	346/GT/2023	DVC	Petition for determination of levelized tariff for 10 MW Solar Photo Voltaic Power Project at Koderma Thermal Power Station, Koderma, Jharkhand.
15.	175/GT/2024	DVC	Petition for determination of levelized tariff for "8 MW Ground Mounted Solar Photo Voltaic Power Project" at DVC Panchet, West Bengal.
16.	119/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.
17.	388/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station, Stage-IV (500MW) in compliance of Revised Emission Standards.
18.	73/TT/2024	MePTCL	Petition for truing up transmission tariff for 2014-19 and 2019-24 tariff Block for Asset I: 132 kV D/C Umtru-Sarusajai 17.72 Kms, Double Circuit-Single Conductor Asset II: 132 kV D/C Kahelipara- Umtru 11.68 Kms, Double Circuit- Single Conductor Asset III: 132 kV Panchgram-Lumshnong 23.80 Kms, Single Circuit-

			Single Conductor (Asset IV: 220 kV D/C Misa-Killing, 113.42 Km, Double Circuit- Single Conductor Asset V: LILO of 400 kV D/C Pallatana-Bongaigaon at 400/220 kV Killing Substation, 2.324 Km.
19.	360/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: Replacement of 1x315 MVA, 400/220kV ICT (ICT-1) at 400/220kV Ludhiana (PG) Substation with 1x500MVA, 400/220kV ICT under Replacement of 1x315 MVA 400/220kV ICT (ICT- 1) at 400/220kV Ludhiana (PG) S/s with 1x500MVA 400/220kV ICT.
20.	1/TT/2022	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 11 Nos of assets (OPGW links along with associated communication equipment) under "Establishment of Communication system under Expansion/ up gradation of SCADA/ EMS System at SLDCs of Eastern Region ( <i>Re-hearing</i> )
21.	326/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission System for providing connectivity to RE projects at Bikaner (PG), Fatehgarh-II & Bhadla-II in Northern Region ( <i>Re-hearing</i> ).
22.	3/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 2 no. 400kV 80 MVAr line reactors of 400kV Wardha-Aurangabad D/C line (upgradable to 1200kV S/C) charged as bus reactors at Wardha Substation and Asset-2: Wardha-Aurangabad 400kV D/C (quad) line with provision to upgrade the line to 1200kV at a later date under Transmission System associated with Mundra Ultra Mega Power Project ( <i>Re-hearing</i> )
23.	5/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Transmission Asset-1: 02 nos of 220 kV bays at Alipurduar Substation AND Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for determination of Transmission Tariff from 31.03.2019/DOCO to 31-03-2024 for Transmission Asset-2: ?800kV 3000MW HVDC POLE-III and LILO of Bishwanath Chariali Agra HVDC line( <i>Re-hearing</i> ).
24.	45/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Assets : 400kV D/C (quad) Alipurduar-Jigmeling Transmission line (Indian Portion) and 02 Nos 400kV line bays at Alipurduar Substation under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan( <i>Re-hearing</i> ).
25.	52/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets under Northern Region System Strengthening-XL(NRSS-XL)( <i>Re-hearing</i> ).
26.	93/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Assets Asset 1: Shifting of 400 kV,125 MVAR Bus Reactor to Patna end in 400 kV Barh-II Line at Patna S/s as switchable line reactor along-with associated bay (DOCO:02.04.2020) and Asset 2: Installation of 1 No 315 MVA, 400/220 kV ICT at Farakka along with associated bays (DOCO:25.04.2022) under Eastern Region Strengthening Scheme-XII" in Eastern Region( <i>Re-hearing</i> ).
27.	329/TT/2023	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2024, in respect of asset i.e. two 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP-North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under "North Eastern Region Strengthening Scheme-IX" transmission project ( <i>Re-hearing</i> ).
28.	326/TT/2023	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2024 for assets under Reliable Communication Scheme under Central Sector for

				<b>Southern Region (Re-hearing).</b>
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**By Order of the Commission**

**Sd/  
T.D. Pant  
Joint Chief (Legal)  
26.9.2024**



